Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.23/AM-18 dated 15.02.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 16.02.2018 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri S.K. Mohapatra, DDG	DGFT
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.21/AM-18 dated 18.01.2018 held on 01.02.2018 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.23/AM-18 dated 15.02.2018 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 23/84-ALC3/2017 **MEETING DATE** : 15.02.2018

	Case No.:21/12/84- ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
1	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

	Case No.:29/20/84-ALC3/2016	Party Name: AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
2	HQ File:01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.02.2018.

	Case No.:62/20/84-ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
3	HQ File :01/84/050/00405/AM17/	RLA File :04/24/040/00114/AM17/	Lic.No/Date:0410162348 05.10.2016	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.02.2018.

	Case No.:22/20/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
4	HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and firm has been allowed personal hearing for the same export product and this case will also be discussed with other case of the firm for same export product. The case stands deferred for re-listing on 15.03.2018

	Case No.:36/20/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
5	HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.02.2018.

	Case No.:23/22/84-ALC3/2016	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
6	HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

Case No.:29/22/84-ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

	Case No.:22/22/84-ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
8	HQ File :01/84/050/00428/AM17/	RLA File :02/24/040/00168/AM17/	Lic.No/Date:0210207159 30.11.2016	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

	Case No.:51/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
9	HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

	Case No.:54/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
10	HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

	Case No.:18/22/84-ALC3/2016	Party Name:RADIANT EXPORTS	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
11	HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

Case No.:26/22/84-ALC3/2016	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510400895	Defer Date: 15.03.2018
:01/84/050/00432/AM17/	:05/23/040/00454/AM17/	21.12.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

	Case No.:10/22/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
13	HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

14 Case No.:15/1/84-ALC3/2017	Party Name:SHOREWALA	Meet No/Date:23/84-	Status:	
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	GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	ALC3/2017 15.02.2018	Deferred
HQ File	RLA File	Lic.No/Date:0510401395	Defer Date: 15.03.2018
:01/84/050/00532/AM17/	:05/24/040/00534/AM17/	27.01.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

	Case No.:2/3/84-ALC3/2017	Party Name: CLASSIC BINDING INDUSTRIES	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
15	HQ File :01/84/050/00007/AM18/	RLA File :03/94/040/00995/AM17/	Lic.No/Date:0310810900 02.02.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018

	Case No.:7/3/84-ALC3/2017	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
16	HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

Case No.:14/3/84-ALC3/2017	Party Name: SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402175	Defer Date: 15.03.2018
17 :01/84/050/00019/AM18/	:05/24/040/00669/AM17/	06.04.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

	Case No.:25/1/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
18	HQ File :01/84/050/00005/AM18/	RLA File :05/24/040/00007/AM18/	Lic.No/Date:0510402195 10.04.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and firm has been allowed personal hearing for the same export product and this case will also be discussed with other case of the firm for same export product. The case stands deferred for re-listing on 15.03.2018

10 Case No.:60/21/84-ALC3/2017	Party Name:KABADI	Meet No/Date:23/84-	Approved
19	SHANKARSA & CO.,	ALC3/2017	

		15.02.2018	
HQ File :01/84/050/00297/AM18/	RLA File :07/24/040/00008/AM18/	Lic.No/Date:0710111451 24.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers decided to **ratify** the norms for the above AA as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:20/11/84-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED		Status: Deferred
20	HQ File :01/84/050/00139/AM18/	RLA File :32/24/040/00009/AM18/	Lic.No/Date:3210078215 04.07.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

Case No.:4/11/84-ALC3/2017	Party Name: GRINDWELL NORTON LTD	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
HQ File:01/84/050/00123/AM18/	RLA File :03/94/040/00107/AM18/	Lic.No/Date:0310814426 04.07.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers decided to **ratify** the norms for the above AA as per DIPP Comments vide F.No. 7(14)/2018-TSW dated as under:

The firm proposes to export 61880.0 Sq. meters. of PVC Coated Polyester fabric MINEX 200 X 200R Kn. for which they have proposed 3% wastage. This is acceptable, considering the process involved. Accordingly, the following is approved:

	Item of Export	Quantity	Item of import	Quantity
	VC Coated Polyester ric MINEX 200 X 200 R	61880.0 Sq.meter	1.Polyester Industrial Yarn 26400 Dtex.	75036.220 Kgs.
			2. Polyester Industrial Yarn 666 Dtex.	4792.340 Kgs.
			3. PVC Paste Resin.	20876.220 Kgs
U-4 37			4.TRIS (Chlorisopropyl)	24946.420 Kgs
			5.Methyltin Mercaptide	299.610 Kgs
			6.Zinc Borate.	4078.026 Kgs
			7. Aluminium Hydroxide	20876.220 Kgs
			8. Di Isononyl Plaster203	2039.013
			9.Chlorinated Paraffin	8072.82

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:17/11/84-Al	y Name:RADIANT	Meet No/Date:23/84- ALC3/2017	Status: Deferred
		15.02.2018	

HQ File	RLA File	Lic.No/Date:0510403360	Defer Date:
:01/84/050/00136/AM18/	:05/24/040/00162/AM18/	07.07.2017	15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

	Case No.:16/11/84-ALC3/2017	Party Name: PEE EMPRO EXPORTS (P) LTD	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
23	HQ File :01/84/050/00135/AM18/	RLA File :05/24/040/00174/AM18/	Lic.No/Date:0510403417 18.07.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

	Case No.:15/11/84-ALC3/2017	Party Name: PEE EMPRO EXPORTS P LTD	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
24	HQ File :01/84/050/00134/AM18/	RLA File :05/24/040/00182/AM18/	Lic.No/Date:0510403457 20.07.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

	Case No.:12/11/84-ALC3/2017	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
25	HQ File :01/84/050/00131/AM18/	RLA File :35/24/040/00013/AM18/	Lic.No/Date:3510045206 25.07.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

	Case No.:11/11/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
26	HQ File :01/84/050/00130/AM18/	RLA File :02/24/040/00078/AM18/	Lic.No/Date:0210207776 01.08.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03.2018.

27	Case No.:13/13/84-ALC3/2017	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510403553	Defer Date:

.01/04/030/00103/AW110/ .03/24/040/00191/AW110/ 01.00.2017	:01/84/050/00163/AM18/	:05/24/040/00191/AM18/	01.08.2017	15.03.2018
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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that there are number of export product and same needs further examination. The case stands deferred for re-listing on 15.03.2018.

	Case No.:3/17/84-ALC3/2017	Party Name: AYM SYNTEX LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
28	HQ File :01/84/050/00167/AM18/	RLA File :03/94/040/00375/AM18/	Lic.No/Date:0310814967 01.08.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:49/17/84-ALC3/2017	Party Name:SRF LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
29	HQ File :01/84/050/00213/AM18/	RLA File :04/24/040/00087/AM18/	Lic.No/Date:0410163421 10.08.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:10/13/84-ALC3/2017	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
30	HQ File :01/84/050/00160/AM18/	RLA File :05/23/040/00184/AM18/	Lic.No/Date:0510403666 11.08.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow the firm personal hearing alongwith sample & CAD of the export product for examination of the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:5/13/84-ALC3/2017	Party Name: MODA COCKTAIL	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
31	HQ File :01/84/050/00155/AM18/	RLA File :05/24/040/00213/AM18/	Lic.No/Date:0510403696 17.08.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and firm has been requested to furnish laymarker of export product and sample of the export product for examination of the case. The case stands deferred for re-listing on 15.03.2018

32	Case No.:3/13/84-ALC3/2017	Party Name:GEO SOURCE	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
	HQ File :01/84/050/00153/AM18/	RLA File :08/24/040/00126/AM18/	Lic.No/Date:0810140812 21.08.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:16/17/84-ALC3/2017	Party Name: ALPINE APPARELS PVT.LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
33	HQ File :01/84/050/00180/AM18/	RLA File :05/23/040/00199/AM18/	Lic.No/Date:0510403770 23.08.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:1/13/84-ALC3/2017	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
34	HQ File :01/84/050/00151/AM18/	RLA File :35/24/040/00015/AM18/	Lic.No/Date:3510045214 23.08.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 15.03,2018.

	Case No.:11/17/84-ALC3/2017	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
35	HQ File :01/84/050/00175/AM18/	RLA File :05/23/040/00215/AM18/	Lic.No/Date:0510403806 25.08.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish CAD and measurement chart of the export product for examination of the case. The case stands deferred for re-listing on 15.03.2018.

Case No.:23/19/84-ALC3/2017	Party Name: UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
36 HQ File	RLA File	Lic.No/Date:0510403834	Defer Date: 15.03.2018
:01/84/050/00236/AM18/	:05/24/040/00236/AM18/	29.08.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

Case No.:8/17/84-ALC3/2017	Party Name: PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File:01/84/050/00172/AM18/	RLA File :32/24/040/00018/AM18/	Lic.No/Date:3210078248 08.09.2017	Defer Date: 15.03.2018

to ask the firm to furnish the details of wastage an process justification for higher wastage for examination of the case. The case stands deferred for re-listing on 15.03.2018.

Case No.:15/17/84-ALC3/2017	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510403977	Defer Date: 15.03.2018
38 :01/84/050/00179/AM18/	:05/23/040/00228/AM18/	08.09.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

Case No.:7/17/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810140904	Defer Date: 15.03.2018
9:01/84/050/00171/AM18/	:08/24/040/00165/AM18/	12.09.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the details of wastage matching import and export for examination of the case. No reply received from the firm. NC decided to send final reminder to firm. The case stands deferred for re-listing on 15.03.2018.

	Case No.:33/17/84-ALC3/2017	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
40	HQ File :01/84/050/00197/AM18/	RLA File :03/95/040/00486/AM18/	Lic.No/Date:0310815786 15.09.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the details of wastage matching import and export for examination of the case. No reply received from the firm. NC decided to send final reminder to firm. The case stands deferred for re-listing on 15.03.2018.

	Case No.:44/17/84-ALC3/2017	Party Name:SHAMIMSONS INTERNATIONAL	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
41	HQ File :01/84/050/00208/AM18/	RLA File:06/24/040/00029/AM18/	Lic.No/Date:0610038707 04.10.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish CAD of the export product for examination of the case. No reply received from the firm. NC decided to send final reminder to firm. The case stands deferred for relisting on 15.03.2018.

Case No.:45/17/84-ALC3/2017	Party Name: UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038706	Defer Date:

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the details of stagewise wastage for examination of the case. No reply received from the firm. NC decided to send final reminder to firm. The case stands deferred for re-listing on 15.03.2018.

Case No.:4/19/84-ALC3/2017	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
HQ File :01/84/050/00217/AM18/	RLA File :03/95/040/00505/AM18/	Lic.No/Date:0310816180 06.10.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above AA as per DIPP comments vide F.No.7/9/2018-TSW dated 08.02.2018 as under:

In this firm has claimed wastage of 17% of raw material (Staple fibres) for manufacture of non woven textile article but without indicating the textile article calculation. Therefore, 10% of wastage of raw material (5+5+) is allowed and following norms are aapproved:

Export Item No.1: Non Woven Textile Articles (Polyester 70% & Viscose 30%) Quantity: 20,00,000 KG

43

Import Item:

S. No.	Item Description	Quantity
1	Polyester Staple Fibre	15,48,000Kg
2.	Viscose Staple Fibre	6,62,000Kg

Export Item No.2: Non Woven Textile Articles (Polyester 50% & Viscose 50%) Quantity: 20,00,000 KG

S. No.	Item Description	Quantity
100	Polyester Staple Fibre	11,00,000Kg
2.	Viscose Staple Fibre	11,00,000Kg

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:29/17/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
44	HQ File :01/84/050/00193/AM18/	RLA File :05/24/040/00298/AM18/	Lic.No/Date:0510404224 09.10.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the details of stagewise wastage for examination of the case. No reply received from the firm. NC decided to send final reminder to firm. The case stands deferred for

Case No.:18/17/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File :01/84/050/00182/AM18/	RLA File :08/24/040/00186/AM18/	Lic.No/Date:0810141117 10.10.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:25/17/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
46	HQ File :01/84/050/00189/AM18/	RLA File :08/24/040/00183/AM18/	Lic.No/Date:0810141116 10.10.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

Case No.:48/17/84-ALC3/2017	Party Name:G.R.CORPORATION	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038710	Defer Date: 15.03.2018
47 :01/84/050/00212/AM18/	:06/24/040/00030/AM18/	12.10.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

Case No.:19/17/84-ALC3/2017	Party Name:MAYA EXPORTS CORPN	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
HQ File	RLA File	Lic.No/Date:0510404300	
:01/84/050/00183/AM18/	:05/24/040/00309/AM18/	16.10.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has furnished required document for examination of the case. Accordingly, NC decided to ratify the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:20/17/84-ALC3/2017	Party Name:MAYA EXPORTS CORPN	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
49 HQ File	RLA File	Lic.No/Date:0510404301	
:01/84/050/00184/AM18/	:05/24/040/00310/AM18/	16.10.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has furnished required document for examination of the case. Accordingly, NC decided to

ratify the norms for the above AA as applied for as per CAD.
RA concerned may take necessary action subject to compliance of other usual conditions.

	40/17/84-ALC3/2017	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File 50 :01/84/050	0/00204/AM18/	RLA File :02/24/040/00112/AM18/	Lic.No/Date:0210207900 18.10.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD of the export product for examination of the case. No reply received from the firm. NC decided to send final reminder to firm. The case stands deferred for re-listing on 15.03.2018.

	Case No.:1/19/84-ALC3/2017	Party Name:PALA DECOR PVT. LTD	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
51	HQ File :01/84/050/00214/AM18/	RLA File :05/24/040/00332/AM18/	Lic.No/Date:0510404407 30.10.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from CLA, Delhi. Committee decided to ask CLA, Delhi to forward three set of application alognwith relevant documents for examination of the case. The case stands deferred for re-listing on 15.03.2017.

	Case No.:27/17/84-ALC3/2017	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
52	HQ File :01/84/050/00191/AM18/	RLA File :05/23/040/00288/AM18/	Lic.No/Date:0510404466 01.11.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD of the export product for examination of the case. No reply received from the firm. NC decided to send final reminder to firm. The case stands deferred for re-listing on 15.03.2018.

	Case No.:28/17/84-ALC3/2017	Party Name: CONCEPT CLOTHING	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
53	HQ File :01/84/050/00192/AM18/	RLA File :05/23/040/00292/AM18/	Lic.No/Date:0510404484 02.11.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD of the export product for examination of the case. No reply received from the firm. NC decided to send final reminder to firm. The case stands deferred for re-listing on 15.03.2018.

Case No.:6/19/84-ALC3/2017	Party Name:EMMBI INDUSTRIES LIMITED.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
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HQ File	RLA File	Lic.No/Date:0310816785	
:01/84/050/00219/AM18/	:03/94/040/00599/AM18/	03.11.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as per DIPP Comments vide F.No.7/2/2018-TWS dated 02.02.2018 as under:

Export Item: FIBC

Quantity : 16.190 MT

Import Item: PP Woven Fabric 178 cm Tubular transparent Fabrics, 60 GSM

Quantity: 1.05 MT/ MT content contained in export product

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:34/17/84-ALC3/2017	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510404510	Defer Date: 15.03.2018
55 :01/84/050/00198/AM18/	:05/24/040/00344/AM18/	06.11.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm to explain their case along with CAD and sample export product. The case stands deferred for re-listing on 15.03.2018.

	Case No.:5/21/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
56	HQ File :01/84/050/00242/AM18/	RLA File :05/23/040/00300/AM18/	Lic.No/Date:0510404534 07.11.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to submit details of the import items length and width in square meters for examination of the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:7/19/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
57	HQ File :01/84/050/00220/AM18/	RLA File :05/24/040/00349/AM18/	Lic.No/Date:0510404551 08.11.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm to explain their case along with CAD and samples of export product item No. 5, 6 and 7. The case stands deferred for re-listing on 15.03.2018.

58	Case No.:57/21/84-ALC3/2017	Party Name:RAYMOND LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
	HQ File :01/84/050/00294/AM18/	RLA File :03/95/040/00612/AM18/	Lic.No/Date:0310816878 08.11.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for.

RA concerned may	take necessary	action subject t	to compliance of	other usual conditions.	

	Case No.:3/21/84-ALC3/2017	Party Name: ASHIM KAR & INDUSTRIES PVT. LTD.,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
59	HQ File: :01/84/050/00240/AM18/	RLA File :02/24/040/00127/AM18/	Lic.No/Date:0210207964 09.11.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:22/19/84-ALC3/2017	Party Name:OXFORD APPARELS,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
60	HQ File :01/84/050/00235/AM18/	RLA File :32/24/040/00031/AM18/	Lic.No/Date:3210078294 09.11.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the CAD of the export product and defer the case. NC decided to send a reminder and defer the case. The case stands deferred for re-listing on 15.02.2018.

	Case No.:9/19/84-ALC3/2017	Party Name:LAVIOSA INDIA PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
61	HQ File :01/84/050/00222/AM18/	RLA File :08/24/040/00237/AM18/	Lic.No/Date:0810141299 10.11.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:15/19/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
62	HQ File :01/84/050/00228/AM18/	RLA File :05/24/040/00359/AM18/	Lic.No/Date:0510404579 13.11.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to submit details of the import items length and width in square meters for examination of the case. The case stands deferred for re-listing on 15.03.2018.

63	Case No.:11/19/84-ALC3/2017	Party Name:S.K. EXPORTS	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
	HQ File :01/84/050/00224/AM18/	RLA File :06/24/040/00037/AM18/	Lic.No/Date:0610038737 14.11.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that there are number of export products and same needs further examination. The case stands deferred for re-listing on 15.03.2018.

Case No.:13/19/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510404607	Defer Date: 15.03.2018
:01/84/050/00226/AM18/	:05/24/040/00350/AM18/	15.11.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was requested to furnish the Style No. of export product and to defer the case. NC decided to send a reminder to firm. The case stands deferred for re-listing on 15.03.2018.

Case No.:53/21/84-ALC3/2017	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310817072	Defer Date: 15.03.2018
:01/84/050/00290/AM18/	:03/94/040/00598/AM18/	15.11.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 15.03.2018.

	Case No.:4/21/84-ALC3/2017	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
66	HQ File :01/84/050/00241/AM18/	RLA File :05/23/040/00311/AM18/	Lic.No/Date:0510404628 16.11.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

Case No.:11/21/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
HQ File	RLA File	Lic.No/Date:0510404624	
:01/84/050/00248/AM18/	:05/23/040/00315/AM18/	16.11.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:51/21/84-ALC3/2017	Party Name: ASHAPURA INTERNATIONAL LIMITED,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File:01/84/050/00288/AM18/	RLA File :03/94/040/00597/AM18/	Lic.No/Date:0310817119 16.11.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:7/21/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
69	HQ File :01/84/050/00244/AM18/	RLA File :05/23/040/00319/AM18/	Lic.No/Date:0510404631 17.11.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:58/21/84-ALC3/2017	Party Name: LUCKY INTERNATIONAL	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
70	HQ File :01/84/050/00295/AM18/	RLA File :03/95/040/00659/AM18/	Lic.No/Date:0310817122 17.11.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018

	Case No.:52/21/84-ALC3/2017	Party Name: AYM SYNTEX LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
71	HQ File :01/84/050/00289/AM18/	RLA File :03/94/040/00646/AM18/	Lic.No/Date:0310817136 20.11.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:17/19/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
72	HQ File :01/84/050/00230/AM18/	RLA File :05/24/040/00379/AM18/	Lic.No/Date:0510404681 22.11.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and firm has been allowed personal hearing for the same export product and this case will also be discussed with other case of the firm for same export product. The case stands deferred for re-listing on 15.03.2018.

	Case No.:26/21/84-ALC3/2017	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
73	HQ File :01/84/050/00263/AM18/	RLA File :02/24/040/00136/AM18/	Lic.No/Date:0210208012 28.11.2017	Defer Date: 15.03.2018

that input details are not matching export product. NC decided to seek details of the same from firm for examination of the case. The case stands deferred for re-listing on 15.03.2018

	Case No.:49/21/84-ALC3/2017	Party Name: AYM SYNTEX LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
74	HQ File :01/84/050/00286/AM18/	RLA File :03/94/040/00684/AM18/	Lic.No/Date:0310817423 29.11.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to forward the case to TC, Noida for comments. The case stands deferred for re-listing on 15.03.2018.

	Case No.:50/21/84-ALC3/2017	Party Name: AYM SYNTEX LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
75	HQ File :01/84/050/00287/AM18/	RLA File :03/94/040/00683/AM18/	Lic.No/Date:0310817425 29.11.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that input details are not matching export product. NC decided to seek details of the same from firm for examination of the case. The case stands deferred for re-listing on 15.03.2018

Case No.:12/21/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
HQ File	RLA File	Lic.No/Date:0510404737	
76 :01/84/050/00249/AM18/	:05/24/040/00409/AM18/	06.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:15/21/84-ALC3/2017	Party Name:SITTARA WORKZ	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
77	HQ File :01/84/050/00252/AM18/	RLA File :02/24/040/00142/AM18/	Lic.No/Date:0210208033 06.12.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to discuss the case in the next Norms Committee meeting. The case stands deferred for re-listing on 15.03.2018.

Case No.:1/21/84-ALC3/2017	Party Name: K.K.P.SPINNING MILLS LTD,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
78 HQ File :01/84/050/00238/AM18/	RLA File :32/24/040/00036/AM18/	Lic.No/Date:3210078331 08.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA allowing the wastage of 10% in inputs.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:13/21/84-ALC3/2017	Party Name: R N R INTERNATIONAL	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510404790	Defer Date: 15.03.2018
79:01/84/050/00250/AM18/	:05/24/040/00393/AM18/	08.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

Case No.:14/21/84-ALC3/2017	Party Name:MAGNOLIA MARTINIQUE CLOTHING PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
HQ File	RLA File	Lic.No/Date:0510404795	
0 :01/84/050/00251/AM18/	:05/24/040/00406/AM18/	08.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:48/21/84-ALC3/2017	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310817644	Defer Date: 15.03.2018
81 :01/84/050/00285/AM18/	:03/94/040/00720/AM18/	08.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to finish CAD of the export product. The case stands deferred for relisting on 15.03.2018.

Case No.:6/21/84-ALC3/2017	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date;23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510404841	Defer Date: 15.03.2018
:01/84/050/00243/AM18/	:05/23/040/00349/AM18/	11.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:16/21/84- ALC3/2017	Party Name: RADNIK EXPORTS	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
83	HQ File :01/84/050/00253/AM18/	RLA File :05/24/040/00426/AM18/	Lic.No/Date:0510404852 11.12.2017	i i i i i i i i i i i i i i i i i i i

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:17/21/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510404853	Defer Date: 15.03.2018
:01/84/050/00254/AM18/	:05/24/040/00427/AM18/	11.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow the firm personal hearing alongwith sample & CAD of the export product for examination of the case. The case stands deferred for re-listing on 15.03.2018.

Case No.:18/21/84-ALC3/2017	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
HQ File	RLA File	Lic.No/Date:0510404848	
:01/84/050/00255/AM18/	:05/24/040/00430/AM18/	11.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:20/21/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
HQ File	RLA File	Lic.No/Date:0510404851	
86 :01/84/050/00257/AM18/	:05/24/040/00423/AM18/	11.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:55/21/84-ALC3/2017	Party Name:RAYMOND LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
HQ File :01/84/050/00292/AM18/	RLA File :03/95/040/00610/AM18/	Lic.No/Date:0310817662 11.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:2/19/84-ALC3/2017	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
88	HQ File :01/84/050/00215/AM18/	RLA File :03/94/040/00722/AM18/	Lic.No/Date:0310817721 12.12.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to forward the case to TC, Noida for comments. The case stands deferred for re-listing on

15.03.2018.

	Case No.:9/21/84-ALC3/2017	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
89	HQ File :01/84/050/00246/AM18/	RLA File :05/24/040/00434/AM18/	Lic.No/Date:0510404886 12.12.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow the firm personal hearing alongwith sample & CAD of the export product for examination of the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:21/21/84-ALC3/2017	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
90	HQ File :01/84/050/00258/AM18/	RLA File :05/24/040/00435/AM18/	Lic.No/Date:0510404887 12.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:44/21/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
91	HQ File :01/84/050/00281/AM18/	RLA File :05/23/040/00338/AM18/	Lic.No/Date:0510404879 12.12.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to finish CAD of the export product. The case stands deferred for relisting on 15.03.2018.

Case No.:8/21/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
HQ File	RLA File	Lic.No/Date:0510404929	
2 :01/84/050/00245/AM18/	:05/24/040/00442/AM18/	13.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:10/21/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
93	HQ File :01/84/050/00247/AM18/	RLA File :05/24/040/00411/AM18/	Lic.No/Date:0510404928 13.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:59/21/84-ALC3/2017	Party Name:FIBCORP POLYWEAVE PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
94	HQ File :01/84/050/00296/AM18/	RLA File :13/24/040/00040/AM18/	Lic.No/Date:1310048811 14.12.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018

	Case No.:45/21/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
95	HQ File :01/84/050/00282/AM18/	RLA File :05/23/040/00356/AM18/	Lic.No/Date:0510404958 15.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:47/21/84-ALC3/2017	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
96	HQ File :01/84/050/00284/AM18/	RLA File :30/24/040/00034/AM18/	Lic.No/Date:3010104187 18.12.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:54/21/84-ALC3/2017	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
97	HQ File :01/84/050/00291/AM18/	RLA File :03/95/040/00762/AM18/	Lic.No/Date:0310817853 18.12.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018

Case No.:19/21/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
HQ File	RLA File	Lic.No/Date:0510404987	
98:01/84/050/00256/AM18/	:05/24/040/00460/AM18/	19.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:22/21/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
99	HQ File :01/84/050/00259/AM18/	RLA File :05/24/040/00410/AM18/	Lic.No/Date:0510404989 19.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:23/21/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
100	HQ File :01/84/050/00260/AM18/	RLA File :05/24/040/00463/AM18/	Lic.No/Date:0510404996 19.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:24/21/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Approved
101	HQ File :01/84/050/00261/AM18/	RLA File :05/24/040/00461/AM18/	Lic.No/Date:0510404988 19.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:38/21/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
102	HQ File :01/84/050/00275/AM18/	RLA File :02/24/040/00151/AM18/	Lic.No/Date:0210208067 20.12.2017	Defer Date: 15.03.2018

Decision Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD of the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

	Case No.:2/21/84-ALC3/2017	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
103	HQ File :01/84/050/00239/AM18/	RLA File :04/24/040/00184/AM18/	Lic.No/Date:0410163828 - 21.12.2017	Defer Date: 15.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018

Case No.:28/21/84-ALC3/2017	Party Name:MADE BY INDIA	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510405033	Defer Date: 15.03.2018
:01/84/050/00265/AM18/	:05/24/040/00438/AM18/	21.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to forward the case to TC, Noida for comments. The case stands deferred for re-listing on 15.03.2018.

Case No.:39/21/84-ALC3/2017	Party Name: GAURAV INTERNATIONAL	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
05 HQ File	RLA File	Lic.No/Date:0510405018	Defer Date: 15.03.2018
:01/84/050/00276/AM18/	:05/23/040/00368/AM18/	21.12.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

	Case No.:30/21/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
100	HQ File :01/84/050/00267/AM18/	RLA File :05/24/040/00467/AM18/	Lic.No/Date:0510405034 21.12.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

Case No.:27/21/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510405100	Defer Date: 15.03.2018
07:01/84/050/00264/AM18/	:05/24/040/00469/AM18/	26.12.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and firm has been allowed personal hearing for the same export product and this case will also be discussed with other case of the firm for same export product. The case stands deferred for re-listing on 15.03.2018

	Case No.:56/21/84-ALC3/2017	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
108	HQ File :01/84/050/00293/AM18/	RLA File :03/95/040/00773/AM18/	Lic.No/Date:0310818021 26.12.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

109 Case No.:40/21/84-ALC3/2017	Party Name: GAURAV	Meet No/Date:23/84-	Status:
109	INTERNATIONAL	ALC3/2017	Deferred

	15.02.2018	
RLA File	Lic.No/Date:0510405118	Defer Date: 15.03.2018
	REFERENCE	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

Case No.:	:46/21/84-ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
110 HQ File :01/84/05	0/00283/AM18/	RLA File :02/24/040/00157/AM18/	Lic.No/Date:0210208087 27.12.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

	Case No.:29/21/84-ALC3/2017	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
111	HQ File :01/84/050/00266/AM18/	RLA File :05/24/040/00470/AM18/	Lic.No/Date:0510405133 28.12.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

	Case No.:43/21/84-ALC3/2017	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
112	HQ File :01/84/050/00280/AM18/	RLA File :35/24/040/00025/AM18/	Lic.No/Date:3510045265 29.12.2017	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 15.03.2018.

	Case No.:25/21/84-ALC3/2017	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
113	HQ File :01/84/050/00262/AM18/	RLA File :02/24/040/00153/AM18/	Lic.No/Date:0210208094 01.01.2018	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

Case No.:41/21/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File :01/84/050/00278/AM18/	RLA File:05/23/040/00380/AM18/	Lic.No/Date:0510405180 01.01.2018	Defer Date: 15.03.2018

decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

	Case No.:35/21/84-ALC3/2017	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
112	HQ File :01/84/050/00272/AM18/	RLA File :05/24/040/00482/AM18/	Lic.No/Date:0510405182 01.01.2018	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

Case No.:32/21/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
116 HQ File	RLA File	Lic.No/Date:0510405181	Defer Date: 15.03.2018
:01/84/050/00269/AM18/	:05/24/040/00478/AM18/	01.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

Case No.:33/21/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510405186	Defer Date: 15.03.2018
117:01/84/050/00270/AM18/	:05/24/040/00484/AM18/	02.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and firm has been allowed personal hearing for the same export product and this case will also be discussed with other case of the firm for same export product. The case stands deferred for re-listing on 15.03.2018

	Case No.:34/21/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
118	HQ File :01/84/050/00271/AM18/	RLA File :05/24/040/00485/AM18/	Lic.No/Date:0510405187 02.01.2018	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and firm has been allowed personal hearing for the same export product and this case will also be discussed with other case of the firm for same export product. The case stands deferred for re-listing on 15.03.2018.

	Case No.:42/21/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
119	HQ File :01/84/050/00279/AM18/	RLA File :05/23/040/00383/AM18/	Lic.No/Date:0510405214 03.01.2018	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

	Case No.:37/21/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
120	HQ File :01/84/050/00274/AM18/	RLA File :05/24/040/00489/AM18/	Lic.No/Date:0510405216 03.01.2018	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

Case No.:31/21/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
121 HQ File	RLA File	Lic.No/Date:0510405218	Defer Date: 15.03.2018
:01/84/050/00268/AM18/	:05/24/040/00487/AM18/	03.01.2018	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

	Case No.:36/21/84-ALC3/2017	Party Name:RADNIK EXPORTS	Meet No/Date:23/84- ALC3/2017 15.02.2018	Status: Deferred
122	HQ File :01/84/050/00273/AM18/	RLA File :05/24/040/00491/AM18/	Lic.No/Date:0510405233 04.01.2018	Defer Date: 15.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to examine the case in next meeting. The case stands deferred for re-listing on 15.03.2018.

Minutes of the NC-V Meeting No.23/84/AM18 dated 15.02.2018 actually held on 16.02.2018

123

Case No. 407	M/s. Loyal Textile Mills Pvt. Ltd.
NC M.No.23/84 AM-18 dt.15.02.2018	F.No. 01/84/050/022/AM12/DES-V
	RA F.No.05/24/040/00509/AM16
Modification of norms for the Advance Au enhancement in chemicals allowed by Norms C	thorisation No. 3510033691 dated 27.04.2011 — Committee.
Decision: Committee considered the case as pe	er agenda alongwith other relevant papers and noted
that firm attended the hearing on in similar ca	ise and asked the firm to submit the details of raw
material linking with dyes chemicals as per	TC, Mumbai report for further examination. NC
decided to await the reply of the firm. The case	

124.

Case No. 408	M/s Pinnacle Clothing Co.
NC M.No.23/84 AM-18 dt.15.02.2018	F. No. 01/84/050/00533/AM17/
	RA F.No.05/24/040/00529/AM17/
Request for fixation of norms against advance	license No. 0510401344 dated 19.01.2017
	er agenda alongwith other relevant papers and firm ha

been allowed personal hearing for the same export product and this case will also be discussed with other case of the firm for same export product. The case stands deferred for re-listing on 15.03.2018

125.

Case No. 409	M/s Pinnacle Clothing Co.
NC M.No.23/84 AM-18 dt.15.02.2018	F.No. 01/84/050/00434/AM17/ RA F.No.05/24/040/00466/AM17/
Request for fixation of norms against advance l	icense No. 0510400973 dt.28.12.2016
	r agenda alongwith other relevant papers and firm has ort product and this case will also be discussed with

other case of the firm for same export product. The case stands deferred for re-listing on 15.03.2018.

126.

Case No. 410	M/s Pinnacle Clothing Co.
NC M.No.23/84 AM-18 dt.15.02.2018	F.No. 01/84/050/00529/AM17/
	RA F.No.05/24/040/00530/AM17/
Request for fixation of norms against advance	license No. 0510401345 dt.19.01.2017
been allowed personal hearing for the same exp	er agenda alongwith other relevant papers and firm has port product and this case will also be discussed with The case stands deferred for re-listing on 15.03.2018

127.

Case No. 411	M/s Pinnacle Clothing Co.
NC M.No.23/84 AM-18 dt.15.02.2018	HQ File:01/84/050/00069/AM16/
	RLA File:05/24/040/00020/AM16/
Amendment in ratified norms against Advance	Authorization No.0510393963 dt.24.04.2015.
	r agenda alongwith other relevant papers and firm has ort product and this case will also be discussed with he case stands deferred for re-listing on 15.03.2018.

128.

Case No. 412	M/s Shahi Exports Pvt.Ltd.	
NC M.No.23/84 AM-18 dt.15.02.2018	F.No.01/84/162/267AM18/DES-V	
Prior fixation of adhoc norms for export of 1.0	Girls Trousers Made of 65% Cotton 32%	
Polyester 3% Spandex Dyed Woven Fabric GS	SM-290 (Tolerance + or 10%) (Style	
No.DG83D006R) 2. Girls Trousers Made of 65%	6 Cotton 32% Polyester 3% Spandex Dyed	
Woven Fabric GSM-275 (Tolerance + or 109)	%) (Style No.DG83D006R) under Special	
Advance Authorisation Scheme under para 4.04(a))1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 12.02.2018 have requested for		
fixation of norms for above said export product under Special Advance Authorisation.		
Committee considered the case as per agenda a		
through the details submitted in this case. As per (
case, the Committee approved the input output		
application is forwarded to the concerned RA for	further necessary action and compliance of	

other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

129.

147.	the state of the s	
Case No. 413	M/s Shahi Exports Pvt.Ltd.	
NC M.No.23/84 AM-18 dt.15.02.2018	F.No.01/84/162/268/AM18/DES-V	

Prior fixation of adhoc norms for export of 1.Girls Jacket with Hood Made of 94% Polyester 6% Elastane Dyed Bonded Knitted Fabric GSM-410 (Face:94% Polyester 6% Elastace Dyed Woven & Back:100% Polyester Fleece Knitted) with 94% Polyester 6% Elastance Dyed Woven Fabric GSM 120 and 100% Polyester Non Woven Sew in Interlining GSM 36 (Tolerance + or – 10%) (Style No.WG1490) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 12.02.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

130.

Case No. 414	M/s Radnik Exports
NC M.No.23/84 AM-18 dt.15.02.2018	F.No.01/84/162/269/AM18/DES-V

Prior fixation of adhoc norms for export of Other Outer Garments (Ladies Top) Mfg Of 69% Cotton 31% Nylon Mesh Fabric, with Embroidery, GSM 100 +/- 10% (Style #Lace Kaftan under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Radnik Exports vide their letter dated 14.02.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

131

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Case No. 415	M/s Shahi Exports Pvt. Ltd.
NC M.No.23/84 AM-18 dt.15.02.2018	F.No.01/84/162/270/AM18/DES-V
Prior fixation of adhoc norms for export of	Girls Jump Suits Made of 100% Nylon Dyed Pu
Coated Woven Fabric GSM-105 with 100%Pe	olyester Dyed Woven Fabric GSM-255 and 100%
Polyester Dyed Fleece Knitted Fabric GSM	250 (Tolerance + or 10%) (Style No.SY1092)

under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 15.02.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

132.

Case No. 416	M/s Shahi Exports Pvt.Ltd.
NC M.No.23/84 AM-18 dt.15.02.2018	F.No.01/84/162/271/AM18/DES-V

Prior fixation of adhoc norms for export of Girls Jacket with Hood Made of 100% Nylon Printed Pu Coated Woven Fabric GSM-114 and 100%Polyester Fleece Knitted Fabric GSM-113 (Tolerance + or – 10%) (Style No.SY1092) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 15.02.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

133.

Case No. 417	M/s Shahi Exports Pvt. Ltd.
NC M.No.23/84 AM-18 dt.15.02.2018	F.No.01/84/162/272/AM18/DES-V

Prior fixation of adhoc norms for export of Boys Jacket with Hood Made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM-294 with 100% Polyester Dyed Woven Fabric GSM-102 with 100% Polyester Dyed Knitted Fleece Fabric GSM-113 and 100% Polyester Non Woven Sew in Interlining GSM-36. (Tolerance + or - 10%) (Style No.WB1034) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 13.02.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

134

134.	
Case No. 418	M/s Shahi Exports Pvt. Ltd.
NC M.No.23/84 AM-18 dt.15.02.2018	F.No.01/84/162/273/AM18/DES-V

Prior fixation of adhoc norms for export of Girls Jacket with Hood Made of 100% Polyester Knitted other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM-294 with 100% Polyester Dyed Woven Fabric GSM-102 with 100% Polyester Dyed Knitted Fleece Fabric GSM-113 and 100% Polyester Non Woven Sew in Interlining GSM-36 (Tolerance + / – 10%) (Style No.WG1117) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 13.02.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

135.

Case No. 419	M/s Shahi Exports Pvt.Ltd.
NC M.No.23/84 AM-18 dt.15.02.2018	F.No.01/84/162/274/AM18/DES-V

Prior fixation of adhoc norms for export of Girls Jacket with Hood Made of 100% Polyester Printed Pu Coated Woven Fabric GSM-106 with 100% Polyester Printed Pu Coated Woven Fabric GSM-110 and 100% Polyester Fleece Knitted Fabric GSM-113 (Tolerance + or – 10%) (Style No.XQ0065) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 15.02.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

136.

Case No. 420	M/s Shahi Exports Pvt. Ltd.
NC M.No.23/84 AM-18 dt.15.02.2018	F.No.01/84/162/275/AM18/DES-V
Prior fixation of adhoc norms for export of (Girls Jumps Suits Made of 100% Nylon Dyed Pu

Coated Woven Fabric GSM-105 with 100% Polyester Dyed Woven Fabric GSM-255 and 100% Polyester Dyed Fleece Knitted Fabric GSM-250 (Tolerance + or – 10%) (Style No. XQ0065) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 15.02.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.